

Assistance is provided only in respect of projects which are technically feasible and financially viable.

(b) Amount disbursed State-wise by National Cooperative Development Corporation to Cooperatives for cold storages during the last three years is as under :

State	(Rs. in lakhs)		
	1994-95	1995-96	1996-97
1. West Bengal	98.635	23.89	38.647
2. Orissa	7.65	—	63.000
3. Maharashtra	273.71	270.707	357.049
4. Tamil Nadu	37.286	52.25	—
5. Madhya Pradesh	56.925	100.82	358.707
6. Karnataka	73.338	104.255	—
Total	547.544	551.922	817.403

[English]

Phulpur Fertilizer Plant in Uttar Pradesh

2032. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether an assurance was given to the people at the time of acquiring their lands for setting up of Phulpur Fertilizer Plant in Uttar Pradesh thereafter for its expansion that employment will be provided to one or two members of their families in the plant;

(b) the number of persons whose land had been acquired and the number of persons given employment ; and

(c) if so, the reasons for not providing employment to all the persons so far whose land had been acquired ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM) : (a) No such assurance for providing employment was given either by IFFCO or by Government. However, based on an understanding with District magistrate, Allahabad, one member each of the land loser family which had lost 50% or more of their land holdings in acquisition, was to be provided employment by IFFCO.

(b) Out of total 481 land losers, 286 have been provided employment so far. These include 260 land losers who had lost more than 50% of their land holdings.

(c) 26 land losers (who had lost 50% or more of their land holdings) were not given employment as they were either old or did not have children or were involved in idsputes with IFFCO. 169 land losers who lost less than 50% of their land holdings will be considered and given preference in employment by IFFCO subject to availability of vacancies and subject to their fulfilment of eligibility criteria.

Misbehaviour with Women in Police Station

2033. SHRI BAMSAGAR. Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether large number of police corps have been found involved in criminal cases and misbehaviour with women in the police stations and on the roads in Delhi ;

(b) whether courts of law in Delhi have passed severe strictures against the Delhi Police for showing laxity in the investigation of cases ; and

(c) if so, the number of such cases indicating the action taken against the erring cops ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) There have been instances where cases were registered against Delhi Police personnel for their involvement in criminal mis-conduct.

(b) and (c) Yes, Sir. The number of such cases during the current year (upto 30/6/97) was three. All such cases are reviewed and where found necessary appropriate action against the erring officials in taken in accordance with prescribed procedures.

Violation of Article

2034. SHRI AJOY MUKHOP ADHYAY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government is aware that most of the jail population in the country comprise 90 per cent undertrials who are presumed guilty and deprived of the benefits admissible under the laws of the country;

(b) if so, whether the violation of Article 14 of the Constitution is going on throughout the country; and

(c) the steps the Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) According to information available, about 73% of the jail population in the country consists of undertrials. The undertrials are however, neither presumed to be guilty nor deprived of the benefits admissible to them under the law.

Although 'Prisons' is a State subject as per Entry 4 of List-II State List of the Seventh Schedule of the Constitution of India. The Central Government, in its interactions with the State Governments, has stressed upon them the need to take efficient steps to reduce the number of undertrials. The steps suggested by the Central Government include the setting up of special courts in prisons, summary trials of petty and minor offences and review of all undertrial cases by a Review Committee, at the district level, comprising the representatives of the judiciary, District administration and prison authorities, on monthly/quarterly basis.